



2026:AHC:12802

**HIGH COURT OF JUDICATURE AT
ALLAHABAD**

WRIT - C No. - 44862 of 2025

Sandeep Kumar

.....Petitioner(s)

Versus

State Of U.P And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ravindra Kumar Yadav, Sandeep Kumar Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.

2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.

3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2/ Commissioner, Prayagraj Division, Prayagraj to decide the Case No.2486 of 2024 (Computerized Case No.C202402000002486) (Smt. Shivkali Devi Vs. Sandeep Kumar and others), Under Section 24(4) U.P. Revenue Code, 2006, pending before Commissioner, Prayagraj Division, Prayagraj since 06.11.2024 within stipulated period.

4. Heard counsel for the parties present and perused the record.

5. With the consent of the counsel for the parties, the

present writ petition is **disposed of finally** directing the respondent no. 2/ Commissioner, Prayagraj Division, Prayagraj to decide the aforesaid case filed by the petitioner, expeditiously and preferably within a period of **three months** from the date of production of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

January 19, 2026

Swati